

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:315

ANSWERED ON:23.02.2011

RECOMMENDATIONS FOR ERADICATION OF CORRUPTION

Joshi Dr. Murli Manohar;Yadav Shri Dinesh Chandra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received recommendations from various experts and committees for eradication of corruption during the last three years;
- (b) if so, the details of the recommendations made by them during the last one decade;
- (c) the details of such recommendations which have found place in all the committee reports;and
- (d) the scheme formulated by the Government for implementing these recommendations?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (d): The Government has been receiving recommendations from various quarters for eradication of corruption. The recommendations mainly relate to strengthening the anti-corruption laws, making Anti-corruption Institutions more effective and independent of the Government, ensuring accountability, integrity and transparency in functioning of the Government, expeditious disposal of all cases of public servants accused of corruption, ensuring full transparency in public procurement and contracts, enactment of Lokpal Bill etc. Ensuring transparency and putting in place an independent Lokpal have found place in majority of the recommendations.

The 2nd Administrative Reforms Commission set up by the Government has considered all the points raised by various bodies and submitted 15 Reports for revamping the administrative system of the Government. One of its report namely 4th Report titled "Ethics in Governance" exclusively deals with recommendations for checking corruption. Several steps have been taken by the Government in the recent past to combat corruption and to improve the functioning of Government. These include:-

- (i) Issue of Whistle Blowers' Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June, 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) Signing of the United Nations Convention against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.